

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

BEFORE

HON'BLE SHRI JUSTICE PREM NARAYAN SINGH

ON THE 10th OF JULY, 2024

MISC. CRIMINAL CASE No. 27263 of 2024

YASIF @ ASIF PATEL

Vs

THE STATE OF MADHYA PRADESH

Appearance:

(BY SHRI VIRENDRA SHARMA, ADVOCATE)

(BY SHRI URMILA MALVIYA, PANEL LAWYER)

ORDER

1. This is second bail application on behalf of the applicant under Section 439 of Cr.P.C.

2. Earlier, the applicant was granted liberty vide order dated 10.04.2024 passed in M.Cr.C. No. 13563/2024 to renew the prayer after completion of three months in custody from the date of order, but this application has been filed pre-mature and three months in custody is going to be completed. Hence, the applicant is required to file the application in compliance with the earlier order.

3. In view of the aforesaid, counsel for the applicant again prays for withdrawal of the application with liberty to renew the prayer in compliance of earlier order dated 10.04.2024

4. Prayer is allowed.

5. In view of the aforesaid liberty, M.Cr.C. No. 27263/2024 stands dismissed as withdrawn.

6. Office is directed to return the Vakalatnama and original certified copy

of impugned order, if any, subject to replacing the same with photocopies.

(PREM NARAYAN SINGH)
JUDGE

Vindesh

